

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.485/95

Monday this the 10th day of April, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Teeka Ram Meena,
Deputy Secretary,
Local Administration(Water Supply)
Department,
Secretariat,
Trivandrum. Applicant

(By Advocate Mr. Thampan Thomas)

vs.

1. State of Kerala, represented by
Chief Secretary, Secretary,
Trivandrum.
2. The Commissioner and Secretary
Food and Civil Supplies Department,
Secretariat, Trivandrum.
3. The Minister of Food and Civil
Supplies, Trivandrum.
4. Union of India - represented by
The Secretary to Government,
Personnel Pension and Public Grievances,
New Delhi. Respondents

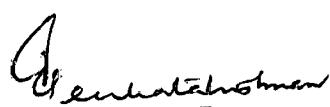
(By Advocate Mr.T.P.M.Ibrahim Khan SCGSC for R4)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Learned counsel for applicant seeks leave to withdraw the application. We grant leave and dismiss the application without expressing any opinion on the merits. No costs.

Dated the 10th April, 1995.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN